

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (d) Certain recent media reports have quoted a former HSBC employee as saying that India has less than 1 per cent of the information from the original data and there is 1000 times more information available for investigators.

The Government has taken specific steps following the above-mentioned media reports. Disclosure of the steps taken, at this stage, would not be in the interest of further investigations.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Central legislation for regulation of Yoga and Naturopathy systems

3311. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, STDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether it is a fact that at present there is no Central legislation for regulation of education and practice in Yoga and Naturopathy systems;

(b) if so, the reasons therefor; and

(c) the details of steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA and NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. The education and practice in Yoga and Naturopathy systems have remained unregulated at Central level mainly due to low number of medical colleges and practitioners in these systems and also concentration, thereof in only a few States like, Andhra Pradesh, Tamil Nadu, and Karnataka.

(c) Government has now undertaken discussion with the stakeholders on feasibility of regulation of Yoga and Naturopathy education and practice for maintaining quality and uniform educational standards and preventing the growth of fraudulent and fake institutions. The Ministry has invited comments/views of various stake holders including State/ UT Governments, Principals of BNYS degree Colleges/degree colleges (Yoga) and Vice Chancellors of Medical Universities in all States/ UTs etc. for formulating regulatory authority at the Central Level.